

**Company:** Sol Infotech Pvt. Ltd.

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## (2017) 12 DEL CK 0168

## **Delhi High Court**

**Case No:** MAC. Appeal No. 1187 Of 2012, 832 Of 2013, Civil Miscellaneous No. 19216 Of 2012

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New India Assurance Company

Ltd.

**APPELLANT** 

Surinder Pal @ Surinder Kumar & Ors

**RESPONDENT** 

Date of Decision: Dec. 6, 2017

**Acts Referred:** 

• Indian Penal Code, 1860 - Section 279, 338

Hon'ble Judges: R.K.Gauba, J

**Bench:** Single Bench **Advocate:** Pankaj Seth

Final Decision: Dismissed

## **Judgement**

Treatment expenses, Rs. 322/-

Pain and suffering, "Rs. 1,00,000/-

Diet and conveyance, "Rs.1,25,000/-

Attendant's charges,"Rs.42,816/-

Loss of income, "Rs.23,400/-

Disability & Loss of amenities, "Rs. 3, 97, 800/-

Total, "Rs. 6, 89, 338/-

Less interim award,"Rs.25,000/-

Balance amount payable, "Rs.6,64,338/-

13. The statutory amount shall be the award having been satisfied.,	refunded	to the	insurer	after	proof is	shown	of